Department of Personnel & Training Establishment (D)

Dy. No. 73696/12 [F. No.A-32011/5/2011-Ad of Ministry of Corporate Affairs]

Reference preceding notes from Ministry of Corporate Affairs regarding implementation of order dated 11.01.2010 of the CAT (PB) in OA No. 2330/2009 filed by Shri N.K. Bhola for ignoring all non-communicated below benchmark APAR and considering his suitability in a review DPC taking into account the APARs of 2001-02 or earlier.

- The matter has been considered in this Department. Since the issue 2. has reached finality, this Department agrees to the implementation of the above Court Order, in respect of the applicant only. This shall not be quoted as precedent for other cases. The Ministry of Corporate Affairs is further advised to conduct the Review DPC in the instant case and implement the Court's order subject to outcome of SLP in A.K. Goel Case (Civil Appeal No.2872 of
- Joint Secretary (E) has seen.

(Pushpender Kumar) Under Secretary (Estt.D)

Ministry of Corporate Affairs

30/08/2012